

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GULESTAN BLDG. NO. 6, PRESCOT RD., 4TH FLR.,  
MUMBAI - 400 001.

Review Petition No. 38/97 in  
ORIGINAL APPLICATION NO. 773/96.  
DATED THIS 16TH DAY OF MAY, 1997.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Anant Prasad Singh,  
S D E (Estt),  
O/O. G.M. Telecom,  
Sharampur Road,  
Nashik - 422 002.  
MAHARASHTRA.

... Review Petitioner.

V/s.

Union of India & Others

... Respondents.

I ORDER BY CIRCULATION X

I Per Shri B. S. Hegde, Member (J) X

The applicant is seeking review of the order dated 11/3/97, in which the MP-915/96 filed by the applicant was dismissed. He has filed two MPs, MP-915/96 and 916/96, out of which MP-915/96 was dismissed on the ground that the allegation made by the applicant in the MP, has not been brought to the notice of the competent authority for alleging that reporting officer has passed the adverse remarks due to the aforesaid allegation i.e. because of not passing the bill by the applicant, he has passed the adverse remarks. The other MP-916/96 was to be heard along with the OA, accordingly, the matter was adjourned to 10/4/97.

2. Even in the review petition, the applicant has not made out whether he has made representation on the allegations to the competent authority and he has not brought out any new facts for our consideration. In the result, I do not find any merit in the review petition and the same is dismissed by circulation.

  
(B. S. HEGDE)  
MEMBER (J)

abp.